OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE: THC: DELHI

487:30 - 48660 No._____Misc./Admn.-II/HQs/THC/Delhi

Dated Delhi the 2/577/324

CIRCULAR

In supersession of earlier Circular No. 31877-32057/Misc./Admn.II/HQs/THC/Delhi dated 24.05.2024, it is notified that any official of this establishment having grievance with regard to official matter, shall first approach their respective Presiding Officer/Officer-in-Charge for the redressal of their grievance. In case, the grievance is not resolved at that level, the official shall approach to the Grievance Redressal Committee. The details of the Grievance Redressal Committee comprises the following:

- 1. Ms. Ravinder Bedi, District Judge, Commercial Court, Central
- 2. Sh. Sachin Sood, District Judge, Central
- 3. Administrative Civil Judge, Central
- 4. Ms. Kamlesh Wadhwa, Sr. PA, South, Saket Courts, New Delhi
- 5. General Secretary, DDCEWA
- 6. Sh. Naveen Kumar, Nazir in Central, THC, Delhi

In the event when the incumbent is still unable to secure a resolution; they are at liberty to approach the undersigned via e-mail ID grievance-pdjhqs@ddc.nic.in, without the necessity of routing the request through the proper channel.

However, it is imperative that the incumbent has already exhausted both of the aforementioned forums prior to approaching the undersigned through specified channel. The appointment request must precisely state the rationale for seeking such meeting.

The right to such an appointment is not absolute. Rather, it is subject to the discretion of the undersigned and the same shall be contingent upon the inputs received from the relevant quarters as well as the availability of schedule of the undersigned.

(Sanjay Garg-I)
Principal District & Sessions Judge (HQs)
Tis Hazari Courts, Delhi

Copy forwarded for information and necessary action to:

1. The Registrar General, Hon'ble High Court of Delhi, New Delhi.

 All the Ld. Principal District & Sessions Judges (HQs) Delhi/New Delhi with the request to bring the contents of the instant circular to the staff posted under their kind control in their respective Districts.

3. All the Ld. Presiding Officers and Ld. Officer In-Charges, Central District with the request to apprise the same to the staff posted in their respective Courts/Branches.

4. The Web-Site Committee/LAYERS to upload the same.

Principal District & Sessions Judge (HQs)
Tis Hazari Courts, Delhi

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